

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

Petition No.166/2004

In the matter of

Application for grant of licence for inter-state Trading in electricity.

And in the matter of

Chhattisgarh Power Trading Co., Division of Special Blasts Ltd,
Raipur **....Applicant**

The following were present:

1. Shri K.S. Arora, Chhattisgarh Power Trading Co.

**ORDER
(DATE OF HEARING : 8.2.2005)**

The application has been made by Chhattisgarh Power Trading Co. stated to be a Division of Special Blasts Ltd., Raipur, registered under the Companies Act, 1956. According to the resolution of the Board of Directors of Special Blasts Ltd., a copy which is available on record, Chhattisgarh Power Trading Co. has been formed to deal with power sector. In support of the application, the annual reports and financial statements of Special Blasts Ltd. have been filed. Accordingly, only Special Blasts Ltd., a legal entity can be considered for grant of licence for trading in electricity. In view of this, Shri K.S. Arora, the representative of the applicant submitted that Special Blasts Ltd. may be considered for grant of licence. He further submitted that the revised application in the name of Special Blasts Ltd. would be filed.

2. In accordance with the regulations on grant of licence for inter-state trading in electricity, the applicant is required to publish its notices in two national English daily

newspapers, including one economic newspaper. The applicant has published notices in Asian Age (Mumbai edition) dated 7.11.2004 and Business Standard (New Delhi edition) dated 8.11.2004. The purpose of prescribing publication of notices in the National Daily newspapers is to have all-India notice of the application. By limiting publication of notices to only one edition of each of the two newspapers, the requirement of the regulations has not been met. It is directed that fresh notices in all editions of two national daily newspapers be published in the name of Special Blasts Ltd.

3. To carry on the business of transmission, among other businesses, is included in the main objects of Special Blasts Ltd. In accordance with third proviso to Section 41 of the Electricity Act, 2003, trading and transmission licences cannot be granted to same person. Therefore, the grant of licence for trading can be considered on Special Blasts Ltd. filing an affidavit to the effect that it will not make an application to undertake transmission in electricity as a transmission licensee (inter-state or intra-state) without surrendering the trading licence if granted by the Commission. Special Blasts Ltd. shall further file an affidavit that in case an application is made before the Central Commission or the State Commission for grant of transmission licence, it shall also disclose, while making the application, the fact of its having been granted trading licence in case the licence is finally granted. The applicant is also directed to submit its annual report for the year 2003-04.

4. The petition be processed on the applicant complying with the above directions.

**Sd/-
(BHANU BHUSHAN)
MEMBER**

**Sd/-
(K.N. SINHA)
MEMBER**

**Sd/-
(ASHOK BASU)
CHAIRMAN**

New Delhi dated the 8th February, 2005